

- (b) Does not arise.  
 (c) No, Sir.  
 (d) and (e). Do not arise.

[English]

#### Employment to Apprentice Trainees

2882. SHRI RUP CHAND MURMU : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that a large number of Act Apprentices trained in the KGP workshop of SER are awaiting for employment as a large number of posts are vacant; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) and (b). Under the Apprentices Act, there is no obligation on the part of the organization imparting training to provide jobs to trained apprentices. These trained persons are free to seek employment obtained by Apprentices after their training is maintained by the Railway Training Centres. It is therefore, not possible to state whether a large number of apprentices trained in the Kharagpur workshop of South Eastern Railway are awaiting employment.

As regards vacancies, arising and filling up of vacancies is a continuous process and at any given point of time there are generally some vacancies to be filled up.

Vacancies in Group 'C' and Group 'D' are normally filled up through Railway Recruitment Boards or by the Railway Administration themselves. In either case, vacancies are duly notified and the Course completed Act Apprentices can also apply for being considered for appointment against these vacancies alongwith other eligible candidates.

#### Uniforms and Identity Cards to Railways Employees Working at Tikiapara Yard

2883. SHRI MEHBOOB ZAHEDI : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that air condition staff of Tikiapara Yard of Eastern Railway are performing their duties without availing laminated identity cards and without yard uniforms for a long time;

(b) if so, the details thereof;

(c) whether it is also a fact that while performing their duties they are facing security problem in absence of uniforms and identity cards; and

(d) if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) No, Sir.

- (b) Does not arise.  
 (c) No, Sir.  
 (d) does not arise.

#### Judgement of Supreme Court

2884. SHRI AMAR ROY PRADHAN : will the Minister of LABOUR be pleased to refer to the reply given to Unstarred Question No. 3436 on August, 29, 1996 regarding Judgement of Supreme Court and state:

(a) whether his Ministry gave any time limit to State Governments, Union Territories and Ministries, Departments for implementation of recommendations of Hon'ble Supreme Court;

(b) if so, the details of the time limit;

(c) the names of State Governments/Union Territories — Ministries/Departments, which have not furnished their views/comments on this issue and details of those which have furnished their comments/views; and

(d) the decision taken by his Ministry on the recommendations of Hon'ble Supreme Court?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) No, Sir.

(b) Does not arise.

(c) A statement is annexed.

(d) Decision on further action for implementing the recommendations of the S.C. will be taken after receiving the views/comments of all the State Govts./and the various concerned Ministries/Departments of the Government of India.

#### STATEMENT

- A. The following State Governments/Union Territories have furnished their views/comments.
1. Punjab
  2. Maharashtra.
  3. Government of Lakshdweep.
  4. Chandigarh Administration.
  5. Kerala.
  6. Mazoram.
  7. Andhra Pradesh.
  8. Meghalaya.
  9. Orissa.
  10. Gujarat.
  11. Daman & Diu.
  12. Jammu & Kashmir.
  13. Himachal Pradesh.

14. Karnataka.

15. Goa.

16. Madhya Pradesh.

17. Tripura.

B. The following State Governments/Union Territories have not been furnished their comments/views.

1. Bihar.

2. West Bengal.

3. Assam.

4. Tamil Nadu.

5. Rajasthan.

6. Nagaland.

7. Haryana.

8. Manipur.

9. Andaman & Nicobar Island.

10. Dadar & Nagar Haveli.

11. Govt. of N.C.T. of Delhi.

12. Pondicherry.

13. Uttar Pradesh.

14. Arunachal Pradesh.

15. Sikkim.

C. The following Ministries/Departments have furnished their views/comments.

1. Ministry of Food.

2. Deptt. of Heavy Industry (M/O Industry).

3. Ministry of Railways.

4. Ministry of Mines.

5. Ministry of Agriculture (D/O Agriculture and Co-operatives).

6. Deptt. of Rural Development (M/O Rural Areas & Employment).

7. Ministry of Urban Affairs & Employment (Deptt. of Urban Employment & P.A.).

8. Deptt. of Defence Production & Supply (M/O Defence).

9. Deptt. of Urban Development.

10. Deptt. of Chemicals & Petrochemicals (M/O Chemical and Fertilizers).

11. Ministry of Food Processing Industries.

12. Deptt. of Electronics.

13. Ministry of Water Resources.

14. Ministry of Labour IR (PL) Section).

15. Ministry of Agriculture (Deptt. of Animal Husbandry and Dairying).

16. Deptt. of Programme Implementation.

17. Central Electricity Authority.

18. Ministry of External Affairs.

19. Ministry of Defence (Deptt. of Defence).

20. Ministry of Industrial Development.

21. Ministry of Human Resource Development, (Deptt. of Women and Child Development).

22. Ministry of Industry, Bureau of Industrial Costs and Price.

23. Ministry of Industry, Deptt. of Company Affairs.

24. Ministry of Commerce (Deptt. of Supply).

25. Ministry of Law, Justice (Legislative Deptt.).

26. Ministry of Law & Justice (Deptt. of Legal Affairs).

27. Ministry of Parliamentary Affairs.

28. Ministry of Planning and Programme Implementation (Deptt. of Statistics).

29. Central Board of Direct Taxes.

30. Boarder Roads Development Board.

31. Department of Revenue.

32. Ministry of Home Affairs (U.T. Division).

33. Central Board of Excise & Customs.

34. Department of Science and Technology.

35. Ministry of Law & Justice.

36. Ministry of Defence, Department of Defence Research and Development.

37. Department of Personnel & Training.

38. Ministry of Home Affairs.

39. Department of Biotechnology (M/O Science & Technology).

40. Ministry of Information and Broadcasting

41. Ministry of Finance (DEA).

D. The following Ministries/Departments have sent their Interim reply.

1. Ministry of Finance (Banking Division).

2. Department of Posts.

3. Ministry of Civil Supplies, Consumer Affairs and Public Distribution.

4. Department of Ocean Development.

5. Ministry of Steel.

6. Ministry of Commerce.

E. The following Ministries/Departments have not been furnished their comments/views.

1. Ministry of Atomic Energy.

2. Ministry of Civil Aviation & Tourism.

3. Ministry of Coal.

4. Department of Telecommunication.

5. Ministry of Environment & Forest.

6. Deptt. of Agriculture Research & Education.

7. Department of Fertilizers.

8. Department of Tourism.
9. Department of Civil Supplies.
10. Ministry of Finance.
11. Department of Expenditure (M/O Finance).
12. Ministry of Finance (Insurance Division).
13. Deptt. of Food Procurement & Distribution.
14. Ministry of Health & Family Welfare.
15. Ministry of Health & F. W. (Deptt. of Family Welfare).
16. Ministry of Human Resource Development (D/O Culture).
17. Ministry of Human Resource Development (D/O Education).
18. Deptt. of Youth Affairs and Sports.
19. Ministry of Non-conventional Energy Sources.
20. Deptt. of Small Scale Industries & Agro & Rural Industries (Ministry of Industry).
21. Deptt. of Industrial Policy and Promotion (M/O Industry).
22. Ministry of Petroleum & Natural Gas.
23. Ministry of Power.
24. Ministry of Rural Areas & Employment.
25. Deptt. of Scientific & Industrial Research.
26. Ministry of Space.
27. Ministry of Surface Transport.
28. Ministry of Textiles.
29. Ministry of Welfare.

#### Capacity of EMU trains

2885. SHRI R. SAMBASIVA RAO : Will the Minister RAILWAYS be pleased to state :

(a) the capacity of EMU trains plying between New Delhi-Delhi and Aligarh to carry passengers;

(b) the estimated time taken by such train from Delhi to Aligarh and vice-versa by these EMU type trains

(c) whether EMU train take less time between Delhi to Aligarh and vice versa than the previous conventional trains plied between Delhi to Aligarh, Uttar Pradesh (Northern Railways);

(d) if so, the number of actual passengers boarded these trains daily in between aforesaid stations;

(e) whether these trains have toilet facilities keeping in view the time taken about 3 hours from Aligarh to Delhi;

(f) if so, the details thereof;

(g) whether to Government propose to mitigate this time about two hours by introducing express (fast) EMU as plied in Bombay;

(h) if so, the details thereof; and

(i) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) 12 car EMU rakes are plying between New Delhi-Delhi & Aligarh. These trains have sitting capacity of 1304 passengers. The trains' capacity is 3912 passengers under dense crush load condition.

(b) It ranges from 2 hours 45 minutes to 3 hours 30 minutes.

(c) Yes, Sir.

(d) Information is being collected and will be laid on the Table of the Sabha.

(e) No, Sir.

(f) Does not arise.

(g) No, Sir.

(h) Does not arise.

(i) Due to operational and resource constraints.

#### Late running of New Jalpaiguri-Haldibari Passenger Train

2886. PROF. JITENDRA NATH DAS : Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the New Jalpaiguri-Haldibari passenger train are running late regularly;

(b) if so, whether it is also a fact that daily passengers as well as students are facing hardship due to late running of trains;

(c) if so, the reasons for late running;

(d) the steps taken by the Government to improve the running;

(e) whether DMU service to be introduced in this section;

(f) if so, the time by which it is likely to be introduced, and

(g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) to (c) : No, Sir. However the running of trains get affected at times due to reasons such as accidents, agitations, equipment failures, alarm-chain-pulling, miscreant activities and bad weather etc.

(d) All efforts including intensive chasing and daily monitoring at different levels are being undertaken regularly. In addition, punctuality drives both at Inspectorial and officers' level are also being launched.

(e) to (g) : DMU/Push Pull services in New Jalpaiguri area are proposed to be introduced on availability of the requisite coaches.